

**Mr. Speaker:** Very valuable suggestions have been made. I would say, to include all of them, we will have to sit for at least one month more. We are definitely adjourning, if not on the 11th, on the 12th. Therefore, whatever can be finished by that time will be finished. I would request the Business Advisory Committee to meet again on Monday—the Minister is there; the Government business is there—to adjust the business in such a way that, if not on the 11th, we at least adjourn on the 12th.

**Shri A. S. Saigal (Bilaspur):** I want to.....

**Mr. Speaker:** No, no,.....

**Shri Anbhashagan (Tiruchengode):** The Unlawful Activities (Prevention) Bill may be postponed in order to facilitate . . . . .

**Mr. Speaker:** The Business Advisory Committee will discuss it. If he raises it here, there will be a discussion. He says that the Unlawful Activities (Prevention) Bill may be postponed. The Minister may bear it in mind.

12.31 hrs.

APPROPRIATION (RAILWAYS)  
NO. 2 BILL, 1967

**The Minister of Railways (Shri C. M. Poonacha):** I beg to move:\*

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted.*

12.32 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

**Mr. Deputy-Speaker:** The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 and the Schedule were added to the Bill.*

Clause 1— (Short Title)

Amendment Made:

Page 1, lines 3 and 4,—

for "Appropriation (Railways) No. 2 Act, 1967"

substitute—

"Appropriation (Railways) No. 3 Act, 1967" (1)

(Shri C. M. Poonacha)

**Mr. Deputy-Speaker:** The question is:

"That Clause 1, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

*The Enacting Formula and the Title were added to the Bill.*

**Shri C. M. Poonacha:** I move:

"That the Bill, as amended, be passed."

\*Moved with the recommendation of the President.

**Mr. Deputy-Speaker:** The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

12.33 hrs.

**MOTION RE. APPOINTMENT OF COMMITTEE FOR RESTRICTION OF INDIVIDUAL MONTHLY EXPENDITURE**

**Mr. Deputy-Speaker:** Dr. Lohia.

**Dr. Ram Manohar Lohia** rose—

**Shri Shashi Ranjan (Pupri):** I rise on a point of order.

**Mr. Deputy-Speaker:** Let him move the motion.

श्री मधु. लिखये (मुंगेर) मेरा इस में ऐतराज है। कि व्यवस्था का प्रश्न इस वक्त नहीं आ सकता है। उन को भाषण देने दीजिये, प्रस्ताव रखने दीजिये, तब आ सकता है।

**Shri Shashi Ranjan:** The No-Day-Yet-Named Motion is moved under Chapter XIV of the Rules of Procedure, which governs all the motions. There are specific rules.....

**Mr. Deputy-Speaker:** That is true. Let him move the motion first and then only a point of order will arise. At the outset how can a point of order arise? I suggest that he may move the motion first and then the hon. Member may raise his point of order.

**डा० राम मनोहर लोहिया (कन्नौज) :** अध्यक्ष महादय, इस माननीय सदन में एक बार पहले तीन आने बनाम 15 आने की बहस हो चुकी है। वह पूर्वार्द्ध था। आज की बहस रोग का निदान है। वह रोग की बहस है। यह बहस कि-कहाँ पर सीमा लगा दी जाय और उस से बचे हुए रुपए से देश की उन्नति कराई जाये.....

**Shri Shashi Ranjan:** Is he moving..

**Mr. Deputy-Speaker:** Before moving the motion, he is entitled to make a speech. There is a provision for it. How can the hon. Member stop him?

**Shri Shashi Ranjan:** I rise on a point of order.

**Mr. Deputy-Speaker:** Let him move the motion. After the speech also, he can move.

**Shri Shashi Ranjan:** Let him first move the motion.

डा० राम मनोहर लोहिया : मैं बोल लूँ तब मैं अपना प्रस्ताव आप के सामने रखूँगा और फिर उस के बाद जो कुछ हूँ गा वह होगा। . . . . (व्यवधान) . . . अगर आप की आज्ञा हो जायगी तो बात भ्रमल है। नहीं तो मुझे अपना भाषण करने दीजिए, तब मैं अपना प्रस्ताव रखूँगा।

**Mr. Deputy-Speaker:** He may move the motion first.

**डा० राम मनोहर लोहिया :** यह सभा संकल्प करती है कि सरकार का व्यक्तिगत मासिक व्यय 1500 रुपये तक सीमित करने के हेतु प्रस्ताव तैयार करने के लिए एक समिति नियुक्त करनी चाहिये ताकि विकास कार्य में लगाने के लिए प्रति वर्ष एक हजार करोड़ रुपया उपलब्ध किया जा सके। . . . .

जैसा अध्यक्ष महादय, मैं ने कहा . . . .

**Shri Shashi Ranjan:** I rise on a point of order.....

**Mr. Deputy-Speaker:** As I have said, let him make his speech, and then I shall allow the hon. Member.

**Shri Lobo Prabhu (Udipi):** It is a very vital point of order. This motion is against the constitutional provisions relating to private property and income. This House should not make itself ridiculous by discussing a motion like this, as long as the Constitution stands what it is. So,